

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 1002 of 2008

Saluka Purty son of late Koki Purty resident of Ramghmali P.O.
Chaibasa P.S. Mufasil, Singhbhum West Appellant

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant : Mr. R.P. Gupta, Advocate

For the State : Mr. Shekhar Sinha, PP

06/14.09.2020: Hearing of this criminal appeal has been convened and conducted through video conferencing.

The appellant has been convicted under section 302 of the Indian Penal Code and sentenced to RI for life and fine of Rs. 5,000/- for the offence under section 302 of the Indian Penal Code passed by 2nd Additional District & Sessions Judge, Singhbhum West at Chaibasa in Sessions Trial Case No. 121 of 2005.

Mr. Shekhar Sinha, the learned Public Prosecutor states that during pendency of this criminal appeal the appellant has passed away.

Mr. R.P. Gupta, the learned counsel for the appellant submits that after death of the appellant his family members are not inclined to press this criminal appeal on merits.

Accordingly, Criminal Appeal (D.B.) No. 1002 of 2008 is dismissed as not pressed.

(Shree Chandrashekhara, J.)

(Ratnaker Bhengra, J.)